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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO. HC.VII-06/10962/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**District & Sessions Judge,**  
Nagaon

Sub:- **Modified Permission to avail Leave Travel Concession (LTC)**  
Dated Guwahati, the 9<sup>th</sup> November, 2024

Ref:- Letter No.DJN/7383, dated 25.10.2024.  
This Registry's Letter no. HC.VII-06/8407/2024/A, dated 21.08.2024

Sir,

With reference to the above, I am directed to inform you that the LTC permission granted to Smti. Princy Agarwal, Judicial Magistrate First Class, Nagaon vide letter no. HC.VII-06/8407/2024/A dated 30.09.2024 has been partially modified. Now she has been allowed to avail LTC for the block period of 2022-2024 for travelling from Guwahati to Andaman and Nicobar Islands and return w.e.f. 22.08.2024 (after court hours) to 27.08.2024 instead of 23.08.2024 to 26.08.2024, along with her husband, minor son and parents (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Yours faithfully,

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**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/10963-10966 /2024/A. Dated 08<sup>th</sup> November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Princy Agarwal, Judicial Magistrate First Class, Nagaon.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**

11/11/2024

8/11/24